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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

O.A. No. 415/97

Date of Decision: 11th July, 1997

BETWEEN:

A. Venkateswara Rao .. Applicant

AND

1. Union of India, Rep. by:  
The Chief Postmaster-General,  
Andhra Pradesh Circle,  
Hyderabad - 500 001.
2. The Director of Posts Services,  
Hyderabad City Region,  
Office of the Chief Postmaster-General,  
Andhra Pradesh Circle,  
Hyderabad-500 001.
3. The Superintendent,  
Circle Stamp Depot,  
Hyderabad - 500 007. .. Respondents

Counsel for the Applicant: Sri Y. Appala Raju

Counsel for the Respondents: Sri K. Bhaskara Rao

CORAM:

The Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

The Hon'ble Sri B.S. Jai Parameshwar: Member (Judl.)

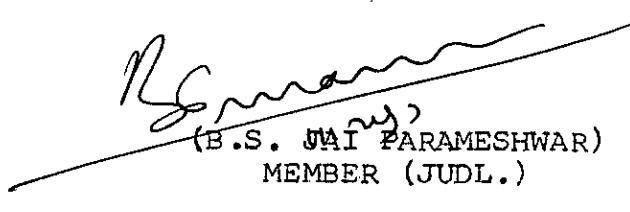
ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

Heard Mr. Appala Raju for the applicant and  
Mr. Bhaskara Rao for the respondents.

The issues arising in this OA have already been  
examined and decided in OA No. 123/95 where the question was  
gone into in great detail. The direction given in the said  
OA shall, therefore, operate in the instant OA as well.

Thus the OA is disposed of.

  
(B.S. JAI PARAMESHWAR)

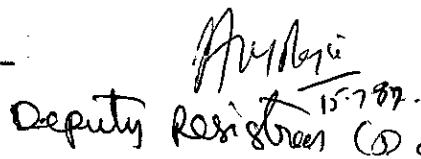
MEMBER (JUDL.)

  
(H. RAJENDRA PRASAD)

MEMBER (ADMN.)

Date: 11th July 1997

KSM

  
Deputy Registrar 15/7/97